

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 5064
(TO BE ANSWERED ON 24.07.2019)

TERMINATION OF IAS OFFICERS

5064. ADV. ADOOR PRAKASH:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has received recommendations from various States including Kerala regarding termination of service of IAS officers;
- (b) if so, the details thereof, State-wise along with the reasons for the same;
- (c) whether the Government has taken any decision on the same and if so, the details thereof; and
- (d) the details of IAS officers who are presently under suspension and the reasons for their suspension, State-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (c): Details of cases where State Government has recommended for dismissal of IAS officers from service during last three years is as under:

Sl. No.	Name of Officer	State Govt.	Penalty proposed by State Govt.	Penalty imposed by Government of India	Date of Order
1.	Shri Sanjiv Kumar, IAS (HY:1985)	Haryana	Dismissal from service	Dismissal from service	08.12.2016
2.	Smt. Shashi Karnawat, IAS (MP:99)	Madhya Pradesh	Dismissal from service	Dismissal from service	04.09.2017

(d): The State-wise details of IAS officers who are presently under suspension is not maintained with this Department.
